

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.214 – IA 603 of 2022
Item No.215 – IA 615 of 2022
Item No.216 – IA 617 of 2022
Item No.217 – IA 668 of 2022
Item No.218 – IA 745 of 2022
In
CP(IB) 232 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI Bank Ltd

.....Applicant

V/s

JBF Petrochemicals Ltd

.....Respondent

Order delivered on 15/03/2023

Coram:

Dr. Madan B Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Monaal Davawala, Adv.

For Respondent : Mr. Navin Pahwa, Sr. Adv., Mr. Rohan Lavkumar, Adv.
& Mr. Maulik Nanavati, Adv. a.w Ms. Manvi Damle, Adv.
Mr. Rajiv Chawla, Adv. for R-23,
Ms. Kritika Angirish, Adv. for R-28, Mr. Rasesh Parikh, Adv.

ORDER

IA 603 of 2022, IA 615 of 2022, IA 617 of 2022 & IA 668 of 2022

Learned Counsel for the Resolution Professional appeared. Learned Counsel for the respondent appeared.

List for further consideration on 25.04.2023

IA 745 of 2022

Application is filed by applicant directing Resolution Professional to making following prayer:

“(A) The Hon'ble Adjudicating Authority may please to quash and set aside the communication dated 03.08.2022 issued by the respondent to applicant rejecting its claim and be pleased to direct respondent to verify the claim made by the applicant as presented in Form-B (corrected);

(A) Such other relief as this Hon'ble Tribunal deems fit.

Learned Counsel for the applicant appeared. Since, plan has been approved and under implementation, this application cannot be kept pending. We heard Learned Counsel Mr. Davawala for the Resolution Professional. Without going into the merits of this application, we set aside the communication dated 03.08.2022 and Resolution Professional is directed to reconsider the claim afresh as per law. With these directions, IA stands allowed and disposed of.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. MADAN B GOSAVI
MEMBER (JUDICIAL)**